

MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Gujarat Surviving Alienations Abolition (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-4125-M-GSA-1071/8.175-Y in Gujarat Government Gazette dated the 29th September, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory Note. [Placed in Library See No. LT-1316/71].

CORRECTION OF ANSWER TO USQ NO. 6719 RE GROWTH OF INDUSTRIAL HOUSES

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद : मैं औद्योगिक गृहों में वृद्धि के बारे में श्री बी०के० दासचौधरी के अंतरांकित प्रश्न मसूदा 6719 के अग्रस्त, 1971 को दिये गये उत्तर को शुद्ध करने के लिये तथा उत्तर को शुद्ध करने में हुए विलम्ब के कारणों का एक विवरण मना पटल पर रखता हूँ।

Statement

In the answer given to the Unstarred Question No. 6719 in the Lok Sabha on the 3rd August, 1971, it has *inter-alia* been stated that "the Monopolies Inquiry Commission listed in its Report 75 Groups whose total assets were found to be not less than Rs. 75 crores in 1964". This statement may kindly be corrected to read as under :—

"The Monopolies Inquiry Commission listed in its Report 75 Groups whose total assets were found to be not less than Rs. 5 crores in 1964".

Also the figures of assets given in the Statement attached to the answer are in 'Crores of Rupees'.

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS AND FAMILY PENSION FUND ACT, 1952

THE DEPUTY MINISTER IN THE

MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 :—

- (1) The Employees' Provident Funds (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 731 in Gazette of India dated the 22nd May, 1971.
- (2) The Employees' Family Pension (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1252 in Gazette of India dated the 1st September, 1971.
- (3) The Employees' Provident Funds (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1488 in Gazette of India dated the 9th October, 1971. [Placed in Library. See No. LT-1318/71]

GUJARAT GOVERNMENT NOTIFICATION UNDER BOMBAY PRIMARY EDUCATION ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAVA): I beg to lay on the Table a copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Bombay Primary Education Act, 1947 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :—

- (1) The Bombay Primary Education (Gujarat Second Amendment) Rules, 1971, published in Notification No. K/SH/2847/PEA/1470-26317-K in Gujarat Government Gazette dated the 23rd May, 1971.
- (2) The Bombay Primary Education (Gujarat Third Amendment) Rules, 1970, published in Notification

[Shri D.P. Yadava]

No. K/SH/3383/PRF-1069/73395-K
in Gujarat Government Gazette
dated the 30th September, 1971.
[Placed in Library See No. LT-
1319/71].

10.03 hrs

**SALARIES AND ALLOWANCES
OF MEMBER OF PARLIA-
MENT (AMENDMENT)
BILL***

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR :
I beg to move for leave to introduce
a Bill further to amend the Salaries
and Allowance of Members of Parliament
Act, 1954.

MR SPEAKER : The question is :-

"That leave be granted to introduce a
Bill further to amend the Salaries and
Allowances of Members of Parliament
Act, 1954."

The motion was adopted

SHRI RAJ BAHADUR : I introduce**
the Bill.

10.04 hrs

**NEWSPAPERS (PRICE CONTROL)
BILL***

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (SHRIMATI NANDINI
SATPATAY) : I beg to move for leave
to introduce a Bill to provide for the
control, in the interests of the general
public, of the prices of newspapers with a
view to ensuring that newspapers continue
to function, in the prevailing conditions, as

effective mass communication media and
for securing their availability at fair
prices.

MR. SPAKER : The question is :

"That leave be granted to introduce a
Bill to provide for the control, in
the interests of the general public,
of the prices of newspapers with a view
to ensuring that newspapers continue to
function, in the prevailing conditions,
as effective mass communication media
and for securing their availability at fair
prices."

The motion was adopted

SHRIMATI NANDINI SATPATHY :
I introduce the Bill.

10.05 hrs

**PREVENTION OF INSULTS TO
NATIONAL HONOUR BILL**

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : On behalf of Shri F. H.
Mohsin, I beg to move :

"That the following amendment made by
Rajya Sabha in the Bill to prevent insults
to national honour, be taken into consi-
derations" :-

'Clause 2

That at page 2, lines 5-6, the words
'without exciting or attempting to excite
hatred, contempt or disaffection towards
the Government' be *deleted*."

This is a simple amendment. I do not
think I need say much on it.

MR. SPEAKER : The question is :

"That the following amendment made
by Rajya Sabha in the Bill to prevent
insults to national honour, be taken

*Published in Gazette of India Extraordinary, Part II, section 2, dated 20-12-71.

**Introduced with the recommendation of the President.